

Pas Golden Md.Rajak @ Md.Rajak Vs State Of Odisha

Court: Orissa High Court

Date of Decision: March 31, 2022

Acts Referred: Code of Criminal Procedure, 1973 " Section 439
Narcotic Drugs and Psychotropic Substances Act of 1985 " Section 21(c), 29, 37

Hon'ble Judges: S.K. Sahoo, J

Bench: Single Bench

Advocate: N.R. Sahoo, J.P. Patra

Final Decision: Disposed Of

Judgement

S.K. Sahoo, J

This matter is taken up through Hybrid arrangement (video conferencing/physical mode). Heard learned counsel for the petitioner and learned counsel

for the State.

This is an application under section 439 of Cr.P.C. in connection with T.R. Case No.67 of 2020 arising out of Mithili P.S. Case No.98 of 2020 pending

in the Court of learned Sessions Judge -cum- Special Court, Malkangiri for offences punishable under sections 21(c) and 29 of the N.D.P.S. Act.

The petitioner moved an application for bail before the Court of learned Sessions Judge -cum-Special Court, Malkangiri, which was rejected on

14.07.2020.

Learned counsel for the petitioner submitted that the petitioner is in judicial custody since 10.07.2020 and his implication in the case is based on the

confessional statement of the co-accused before the police. It is further submitted that there is inordinate delay in the disposal of the trial and

therefore, the bail application of the petitioner may be favourably considered.

Learned counsel for the State, on the other hand, submitted that from the possession of the petitioner, one Aadhar card, one mobile phone and

contraband articles were seized.

The status report furnished by the learned trial Court dated 17.02.2022 indicates that out of nineteen charge sheet witnesses, nine witnesses have been

examined so far in the learned trial Court.

